

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIAL BENCH

OA 2975/2003

New Delhi this the 23d day of January, 2004

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member 9J)

S.P.Singh,
R/O House No.350, Vill.and
Post Office Mitraon, Nazafgarh,
Delhi

..Applicant
(By Advocate Shri Yogesh Sharma)

VERSUS

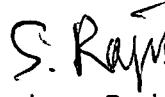
1. Kendriya Vidyalaya Sangathan,
Through the Commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
2. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Officer, HP-7, BDA
Locality, Laxmi Nagar,
Bhubansewar-751006

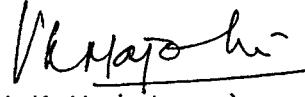
..Respondents
(By Advocate Shri S.Rajappa)

O R D E R (ORAL)

(Hon'ble Shri Shanker Raju, Member (J)

In the light of Article 81(d) of the Education Code having been upheld by the High Court of Delhi in Prem Juneja Vs. Union of India (2003 AD(Delhi) 57, we also acknowledge that the SLP filed against the aforesaid decision is yet to be disposed of. With these observations, the OA stands disposed of.


(Shanker Raju)
Member (J)


(V.K.Majotra)
Vice Chairman (A)

23.01.04.

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